

**National Company Law Appellate Tribunal**

**Principal Bench, New Delhi**

**Company Appeal (AT) No. 216 of 2020**

**IN THE MATTER OF:**

**Beeceelene Textile Mills Pvt. Ltd. &  
Ors.**

**...Appellants**

**Vs.**

**Mr. Radhakishan B. Ruchandani & Ors.**

**...Respondents**

**Present:**

**For Appellants: Mr. Mohit D. Ram and Ms. Monisha Nanda,  
Advocates.**

**For Respondents: Mr. Dhiren R Dave (PCS) for R-1.**

**ORDER**

**(Through Virtual Mode)**

**17.03.2021:** When the case was called out, Learned Counsel for the Appellant submitted that in terms of the order dated 19.02.2021, this NCLAT directed to file 'Joint Affidavit' indicating the terms on which they have settled the matter jointly, duly signed by the parties.

Today, when the case was called out, Learned Counsel for the Appellant submitted that Appellant No. 2 who is diagnosed Covid-19 patient and he is quarantined and prayed some more time. Prayer allowed.

Counsel for the parties are directed to comply with the order dated 19.02.2021.

List the Appeal on **22<sup>nd</sup> April, 2021**.

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Shreesha Merla]**  
**Member (Technical)**

sr/nn